

**COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2022-23)**

**SEVENTEENTH LOK SABHA**

**131**

**131<sup>st</sup> REPORT**

**[ Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Chittoor under the administrative control of the Ministry of Education (Department of Higher Education) ]**

**(Presented to Lok Sabha on 25.07.2023)**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT**  
**NEW DELHI**  
**July, 2023/Shraavana,1945(Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2022-23)**

**Shri Girish Chandra - Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol RamsingKolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri Vinay Kumar Mohan - JointSecretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bhardwaj - AdditionalDirector

(iii)

## INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2022-23), have been authorized by the Committee to present this Report on their behalf, present this 131<sup>st</sup> Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Chittoor.

2. In terms of the recommendations of the First Report and the Second Report (05<sup>th</sup> Lok Sabha) and the Second Report (06<sup>th</sup> Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08<sup>th</sup> March, 1976, 12<sup>th</sup> May, 1976 and 22<sup>nd</sup> December, 1977 respectively, the Annual Reports and Audited Accounts of all Statutory / Autonomous Institutes, Companies Public undertakings, Corporations, Joint Ventures, Societies etc. are required to be laid on the Table of the House within nine months of the closure of accounting year, i.e. 31<sup>st</sup> December

3. The scrutiny by the Committee revealed that the requisite documents of the IIIT, Chittoor, for 2013-14 to 2020-21 were presented to Lok Sabha with continuous delays,. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts and took oral evidence of the representatives of the Ministry of Education (Department of Higher Education) and IIIT, Chittoor at their sitting held on 18.7.2022.

4. The Committee considered and adopted this Report at their sitting held on 05 April, 2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Chittoor for furnishing written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**05 April, 2023**  
**Chaitra 15, 1945(Saka)**

**Girish Chandra**  
**Chairperson**  
**Committee on Papers Laid on the Table**  
**Lok Sabha**

## Report

### **Delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology (IIIT), Chittoor**

The Indian Institute of Information Technology, Chittoor (IIIT Chittoor) is one of the 20 IIITs set up by the Central Government in the Public-Private Partnership (PPP) mode in 2013. Institute focuses on Information Technology education, research, and development. IIIT offers B-Tech (in CSE and ECE), M-Tech (AI&ML and Cyber Security specializations), and PhD programs. Institute has achieved significant progress in key areas including Campus Placements, Research & Development, Industry Collaboration and Societal Engagement. Industry partners of the Institute i.e. Sri City Pvt. Ltd enable collaborations with Sri City, a largest integrated industrial township which hosts about 200 manufacturing MNCs from 30 countries. Institute also offers M-Tech programmes in AI & Machine Learning and Cyber Security. The institute is currently admitting 250 CSE and 88 ECE students in the B-Tech programme. In addition, the institute has created 60 seats for two M-Tech programmes. The current student's strength is 1186.

2. The Committee asked the Ministry to mention the Act, Rule or Regulation under which the papers of the Organisation are being laid on the Table of the House. The Ministry of Education in their written reply submitted that -

*"37. (1) The annual report of each Institute shall be prepared under the direction of the Board, which shall include, among other matters, the steps taken by the Institute towards the fulfillment of its objects and an outcome based assessment of the research being undertaken in such Institute, and be submitted to the Board on or before such date as may be specified and the Board shall consider the report in its annual meeting.*

*(2) The annual report as approved by the Board shall be published and placed on the website of the Institute.*

*(3) The Board shall prepare and release for every year a report, in English and in Hindi, the working of the Institute in the previous year on or before the expiry of nine months from the close of financial year, and a copy of the same, together with an audited statement of accounts showing the income and expenditure for the previous year shall be submitted to the Central Government and the concerned State Government within that stipulated time, and the same may be caused to be laid before each House of the Parliament and the concerned State Legislature."*

3. The Committee asked the Ministry to state the provision and timeline for laying these Papers on the Table of the House. The Ministry in their written reply submitted that –

*"As per Section 37(3) of the Indian Institute of Information Technology (Public –Private Partnership) (IIIT-PPP) Act, 2017, the Annual Report along with audited statement of Accounts shall be prepared and released before the expiry of the nine months from the close of the Financial Year."*

4. The Committee asked about the pattern of funding to the IIIT, Chittoor by the Government of India by way of paid-up capital grants – in-aid, loan subsidy etc. The Ministry of Education in written reply submitted that-

“As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central government, the State Government and the Industry Partner( S) respectively ( 57.5: 35: 7.5 in case of North- Eastern region). Apart from this the Central Govt. will provide assistance towards recurring expenditure to the extent of Rs.10 crore.)”

The year wise grant provided to the IIIT Chittoor by Ministry of Education since 2013-14 till 2020-21 as been given in **Appendix -I**

5. In terms of the Committee on Papers Laid on the Table (5<sup>th</sup> Lok Sabha) contained in the First Report presented to the House on 08 March, 1976, the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6<sup>th</sup> Lok Sabha), presented to the House on 22<sup>nd</sup> December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Reports and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee scrutinized the Annual Reports and Audited Accounts of the IIIT, Chittoor, that were laid before the Parliament ( Lok Sabha) by the Ministry of Education. The examination of these papers revealed that the documents of IIIT, Chittoor for the years from 2016-17 to 2019-20 were laid on the Table of the House with delays of more than 13 months to 14 months, whereas the Annual Reports and Audit Accounts of the IIIT, Chittoor for the years 2013-14 to 2015-16 and 2020-2021 have not been laid as yet. Thus, the Ministry of Education (Department of Higher Education) and the IIIT, Chittoor failed to comply with the parliamentary

requirement of laying their documents within nine months of the closure of the financial year. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the IIIT, Chittoor have been given in **Appendix-II**.

7. The chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the IIIT, Chittoor, for the years from 2013-14 to 2021-22, is given in **Appendix -III**.

8. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the IIIT, Chittoor, for the years from 2013-14 to 2020-22, the Ministry in their written reply submitted as under: -

*“Institute was established in 2013; However, it was declared as Institute of National Importance in August 2017. The first regular Director of IIIT Sri City, Chittoor joined on 10 July, 2018. Initial delay was due to basic setting up of the Institute. Compilation of data for Annual Report commenced post this phase. Time taken in finalizing the details especially data pertaining from 2013 to 2017. Time taken in finalizing design and printing. COVID-19 pandemic also delayed reports of the affected period (for FY 2020-21). Delay in preparation and presenting the report approved in Board of Governors (BoG). Further, as per current status, IIIT Sri City, Chittoor has submitted its Annual Accounts and Annual Report till 2019-20. Annual Report and Audited Accounts for the year 2020-21 will be laid in the current Monsoon Session of Parliament.”*

On being enquired by the Committee the reasons for delay in laying of the Annual Reports and Audited Accounts of the Institute since 2013-14 to 2021-22, the Ministry in their reply has submitted ‘Not Applicable’ for the Annual Reports/Audited Reports from 2013-14 to 2016-17. Whereas, as per Committee recommendation contained in the First Report presented to the House 08 March, 1976, the Second Report, presented to the House on 12 May, 1978 and as per GFR 237(iii), the Annual Reports and Audited Accounts of the Organisation are required to be laid on the Table within 9 Months of the closure of the Accounting years i.e. 31 December.

The Ministry of Education (Department of Higher Education) and the IIIT, Chittoor, failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The Ministry/Institute also fails to comply with Section 37(2) of Indian Institute of Information Technology (Public-Private-Partnership) (IIIT-PPP) Act, 2017 according to which the annual report as approved by the Board shall be published and placed on the website of the Institute.

9. On being asked whether the Ministry/Institute have identified the stages in which delays have occurred during these years and if so, how does the Ministry propose to curtail the delays the, the Ministry in their written reply submitted as under: -

*“The Annual Reports/Annual Audit Reports involves due perusal, deliberations and compliance of the Instructions conveyed by the Finance Committee/ Board of Governors /Statutory Audit etc. The principle reasons for the delay may be attributed to the delay in the holding of the meetings due to the pandemic.*

*The status of laying of Annual Accounts and Annual Report of each Institute is being monitored at the level of Secretary, Department of Higher Education. In this regard, Secretary, Department of Higher Education vide his D.O. letter No33-4/2020-TS.III dated 22<sup>nd</sup> March, 2021, D.O. No.54-2/2021-TS.I dated 3<sup>rd</sup> June, 2021, and D.O. of even number dated 01.02.2022 had circulated timelines for finalization of Annual Accounts and requested all the Institutes including IIT Sri City, Chittoor to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the timelines.*

*The Institute has been directed to submit the reports as per time lines as processes have been established and streamlined.”*

10. The Committee desired to know from the Ministry of Education whether it had proposed any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the IIT. The Ministry in their written reply submitted as under: -

*"The Ministry has circulated timelines for finalization of Annual Accounts and requested all the Institutes to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the stipulated time.*

*The Institute was reminded from time to time vide emails for timely submission of Annual Account and Annual Report.*

*A portal for monitoring schedule of Annual Report and Audited Accounts has also been launched by the Ministry.”*

11. The Committee enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry submitted as under: -

*“All the financial records at IIT Sri City, Chittoor are being maintained via Tally Software.”*

12. The Committee then asked the Ministry as to whether the IIT has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply stated as under: -



*"The Institute did not have its own Internal auditing wing. However, Internal Audit of the institute is carried out by an external firm after due tendering process and approval of the competent authority followed."*

13. The Committee also asked the Ministry of Education as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the IIIT. The Ministry in its written reply submitted that:-

*"The Ministry of Education monitors the progress through Finance Committee and Board of Governors, wherein some of the Members are from the Ministry."*

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry /Institute to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in its written reply stated:

*"Yes. Timely convening the meetings of Finance Committee (FC) and Board of Governors (BoG) may prevent future delays in laying of documents before Parliament within the prescribed timelines."*

15. The Committee asked the Ministry of Education about the latest position regarding finalization of the Annual Report and Audited Accounts of the IIIT for the year 2021-22 by what time these would be laid. The Ministry in their written reply stated as under:-

*"Institute is in the final stage of preparing the Annual Accounts of FY 2021-22. Thereafter the same will be sent to CAG after approval of the BoG. Further, the annual report is ready being finalized and will ensure timely submission of Annual Report and Annual Accounts in future."*

16. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the IIIT, Chittoor, for the years from 2013-2014 to 2020-2021 and on the issue, took evidence of the representatives of the Ministry of Education (Department of Higher Education) and the IIIT, Chittooron 18.07.2022. It was stated that :

*"The reasons for delay in submission is that this was established under the Act in 2017. Directors were appointed in July, 2018. The institute did not have its permanent structure and it has been shifted only in August 2018. Thereafter only the preparation of annual reports and audited accounts have started. Delays occurred due to COVID pandemic. Measures at the level of Ministry for all the institutes is that monitoring at the level of Secretary and Additional Secretary were regularly done. Reminders were issued to the institutes for the submission of annual reports and audited accounts. Approval of FC and BOG on urgent matters including AR was also done through circulation during the pandemic so as to follow the timelines and FC and BOG were also done through video conferencing. Institute also has taken up some measures. Like, they have tried to improve the process, like completion of internal audit, finalisation of accounts before May every year, obtaining the approval of the competent authority for FC and BOG before June every year and then completion of audit and submission of final accounts by C&AG by*

*end of August every year. However, sometimes there is some delay in such things. After obtaining the necessary approvals of C&AG, annual reports are sent to the competent authority, such as FC and BOG before September every year. Translation in Hindi is also taking some time. The institute has tried to improve the workflow of the management system. They are having the accounting systems and also trying to improve upon the workflow management system for approval and capturing of data. Institute is also planning to deploy MIS for covering all accounting and financial information.”*

17. The Secretary to the Ministry submitted before the Committee that they had introduced a “Portal” made by them to see the consolidated picture of the finalisation of accounts to laying of the documents of each of the Institutions/organizations under their administrative control. They informed the Committee that institutions had uploaded their accounts on this Portal. The Committee suggested that an alert system might be incorporated in the Portal which warns the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

## Observations/Recommendations

18. The Committee note that the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Chittoor have not adhered to the time frame stipulated in section 37(3) of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017 and as per GFR 237(iii) which states that the Annual Report along with Audited statement of Accounts of the IITs shall be prepared and released before the expiry of the nine months from the closure of the Financial Year. The mandatory requirement of laying the Papers has not been complied with in respect of laying of the documents of the IIT, Chittoor for the years 2013-14 to 2019-20. The documents were laid with delays of more than 13 months to 14 months for the years 2016-17 to 2019-20, whereas the documents for the year 2013-14 to 2015-16 and documents for the year 2020-2021<sup>1</sup> have not been laid as yet.

The Ministry/Institute also did not adhere to section 37(2) of IIT(PPP) Act, 2017 according to which the annual report as approved by the Board shall be published and placed on the website of the Institute.

The Committee, therefore strongly recommend to the Ministry/IIT, Chittoor to lay the requisite documents of the IIT, Chittoor for the year 2013-14 to 2015-16 and 2020-2021 without any further delay and also follow section 37(2) of IIT(PPP) Act, 2017 and place the Annual Report on the website of the Institute. The Committee would like to be apprised of the action taken by the Ministry in this regard.

19. While examining the reasons for delays in laying the documents of the IIT, Chittoor, the Committee are disappointed to note that the delays were at the stage of compilation of accounts; submission of accounts to the audit authority; time taken up by the audit authorities for finalization of the accounts of the Institute and also time taken up by the Ministry to lay the documents on the Table of the House. On being enquired by the Committee, the representative of Ministry/Institute, during evidence, apprised the actual problems faced by them in the process of finalisation of documents and informed the Committee about some of the remedial measure taken by them in this regard. They also apprised the Committee that a time schedule has been prepared by them to ensure timely laying of the documents on the Table of the House in future. The Committee hope that with the remedial measures taken by the Ministry/IIT, Chittoor, the documents of the Institute would be laid within stipulated time in future.

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<sup>1</sup>The requisite documents for the year 2020-21 have been laid on 12.12.2022 with the delay of 11 months and 2 days. In addition, the requisite documents for the year 2021-22 have been laid on 19.12.2022 within the stipulated time.

20. The Committee also note that a “Portal” has been introduced by the Ministry for all the organisations under their control, depicting the timelines for completion of each stage of the process of laying of requisite documents before the Parliament. The Committee appreciated the steps taken by the Ministry to introduce the Portal and suggested that an alert system might be incorporated in the Portal which warns the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

The Committee believe that with the remedial measures taken by the Ministry, not only the documents of the IIT, Chittoor, but also the documents of all the Organizations under the administrative control of the Ministry would be laid within the stipulated time in future.

21. The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the IIT, Chittoor, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

05 April, 2023  
Chaitra 15, 1945 (Saka)

Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha

**Statement showing the year wise fund allocated to Indian Institute of Information Technology,  
Chittoor for the years 2013-14 to 2021-22**

As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50:35:15 by the Central Government, the State Government and the Industry Partner(s) respectively (57.5: 35: 7.5 in case of North-Eastern region). Apart from this the Central Govt., will provide assistance towards recurring expenditure to the extent of Rs.10 crore.

Ministry of Education has already released its share of Rs.64 cr. under OH-35 (capital) and Rs.10 cr. under OH-31 (recurring) as per the details given below:

Year	(Rupees In Lakh)	
	OH-31	OH-35
2013-14	-	-
2014-15	180	220
2015-16	195	1062
2016-17	100	400
2017-18	300	400
2018-19	-	2140
2019-20	100	2078
2020-21	50	-
2021-22	75	100
<b>Total</b>	<b>1,000</b>	<b>6,400</b>

**Statement showing the dates of laying the Annual Reports and Audited Accounts of  
Indian Institute of Information Technology, Chittoor for the years 2016-17 to 2020-21**

<b>Years</b>	<b>Due date</b>	<b>Date of laying of Annual Reports and Audited Accounts</b>	<b>Extent of delay</b>
2016-2017	31.12.2017	13.02.2019	13 Months 13Days
2017-2018	31.12.2018	16.03.2020	14 Months 16 Day
2018-2019	31.12.2019	22.03.2021	14 Month 22 Days
2019-2020	31.12.2020	21.03.2022	14 Month 21 Days
2020-2021 <sup>♦</sup>	31.12.2021	Not Laid	-

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<sup>♦</sup> The requisite documents for the year 2020-21 have been laid on 12.12.2022 with the delay of 11 months and 2 days. In addition, the requisite documents for the year 2021-22 have been laid on 19.12.2022 within the stipulated time.

**Information in respect of finalization of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Chittoor for the years from 2013-14 to 2021-22**

**Annexure (Delays in Laying the ARs and AAs)**

Note: Since the IIIT PPP Act 2017 was passed in 2017, the Annual Reports and Audited Accounts of the IIIT Sri City started laying on the Table of Parliament from 2017-18 onwards. As Full time Director of IIIT Sri City Chittoor joined on 10 July, 2018, IIIT Sri City started submitting the Annual Reports and Annual Accounts to the Ministry of Education after obtaining necessary approvals from the Competent Authority.

Sub-Q.	Points	Years-wise details for the years from 2013-14 to 2021-2022								
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
	<b>Last date of Financial Year</b>	March 31, 2014	March 31, 2015	March 31, 2016	March 31, 2017	March 31, 2018	March 31, 2019	March 31, 2020	March 31, 2021	March 31, 2022
(i)	<b>Date of approach to the audit authorities</b>	March 22, 2016	March 22, 2016	March 22, 2016	June 7, 2017	August 31, 2017	September 2, 2018	January 31, 2020	July 20, 2021	January 22, 2022
	<b>Time taken after closure of accounting year (No. of Days)</b>	722	357	-9	68	-212	-210	-60	111	-68
(ii)	<b>Date of appointment of statutory auditors</b>	March 22, 2016	March 22, 2016	March 22, 2016	June 7, 2017	August 31, 2017	September 28, 2018	February 8, 2020	July 20, 2021	January 22, 2022
	<b>Time taken after the approaching the audit authorities for appointment of auditors (No. of Days)</b>	Appointed on the same day	Appointed on the same day	Appointed on the same day	Appointed on the same day	Appointed on the same day	26	38 days	Internal Auditor was appointed after following the due tendering process.	Existing contract of internal auditor contract was renewed on 20 July, 2021
(iii)	<b>Date of compilation of annual accounts</b>	7 September 2016	7 September 2016	7 Sep 2016	1 Aug 2017	12 September, 2018	September 19, 2019	December 18, 2020	November 3, 2021	The institute in the final stage process of preparing the Balance Sheet and Annual Report for the FY 2021-22 to be approved by the competent Authority
	<b>Time taken after the closure of the accounting year (No. of Days)</b>	891	526	160	123	165	172	262	217	NA





	<b>The date on which draft Audit Report was issued by Audit Authorities</b>	Not applicable	Not applicable	23 July, 2017	November 3, 2017	31 January 2019	14 May 2020	16 June, 2021	29 March, 2022	
(viii)	<b>Time taken after auditing of the annual accounts</b>			96 days ( 18 Apr 2017 to 23 July 2017)	36 days ( 28 Sep 2017 to 3 Nov 2017	38 days (24 Dec 2018 to 31 Jan 2019)	86 days ( 18 Feb 2020 to 14 May 2020)	26 days ( 21 May 2021 to 16 June 2021	27 days ( 2 Mar 2022 to 29 Mar 2022	
	<b>The date on which the final audit report received by the Institute</b>	Not applicable	Not applicable	8 Sep, 2017	18 Jan 2018	25 June, 2019	9 October 2020	25 August 2021	2 May, 2022	
(ix)	<b>Time taken after issue of draft report</b>			47	76	145	148	70 days	34 days	
	<b>Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute</b>	Not applicable	Not applicable	178 Days ( Between 14 Mar 2017 to 8 Sep 2017	136 Days (Between 4 Sep 2017 to 18 Jan 2018	245 Days (Between 23 Oct 2018 to 25 June 2019	282 days (between 2 Jan 2020 to 9 Oct 2020)	147 days (between 1 April, 2021 to 25 August 2021)	120 days (between 3 Jan, 22 and 2 May, 22)	
	<b>Date of finalization of the annual report</b>	Not available	Not available	5 March 2020	25 Sep 2018	26 June, 2019	30 December , 2020	September 30, 2021	June 21, 2022	
	<b>Time taken after the closure of the financial year; and also</b>			1435	543	452	640	548	447	
(xi)	<b>Time taken after the receipt of the final audit report</b>			909	250	1	82	36	50	
	<b>The date on which documents were got approved from the Competent Authority</b>	Not available	Not available	5 March 2020	25 Sep 2018	25 June, 2019	30 December , 2020	December 27, 2021	27 June, 2022	
	<b>Time taken after finalization of Annual Report</b>			0	0	-1	0	88	6	
(xii)	<b>Time taken after receipt of Final Audit Report</b>			909	250	0	82	124		



**EXTRACTS OF THE MINUTES OF THE NINTH SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 18 JULY, 2022**

The Committee sat on Monday, 18<sup>th</sup> July, 2022 from 15:00 hours to 16:15 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

**Present**  
**Shri Ritesh Pandey** - **Chairperson**

**Members  
(Lok Sabha)**

2. Dr. A. Chellakumar
3. Shri Jamyang Tsering Namgyal
4. Shri T.N. Prathapan
5. Shri Satagiri Sankar Ulaka

**Secretariat**

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

**Witnesses**

**Ministry of Education  
(Department of Higher Education)**

1. Sh. K. Sanjay Murthy - Secretary
2. Sh. Vineet Joshi - Additional Secretary
3. Ms. Manmohan Kaur - Adviser (Cost)

**The Indian Institute of Information Technology, Chittoor.**

Dr. G. Kannabiran - Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the (i) Indian Institute of Information Technology, Dharwad, Hubballi; (ii) Indian Institute of Information Technology, Vadodara and (iii) Indian Institute of Information Technology, Chittoor under the administrative control of the Ministry of Education (Department of Higher Education).

*The witnesses of the Ministry of Education (Department of Higher Education), the IIITs were called in.*

4. The Chairperson welcomed the representatives of the Ministry of Education (Department of Higher Education), the IIITs to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The representatives of the Ministry of Education (Department of Higher Education), thereafter, made a power point presentation about the genesis and functions of the IIITs. Thereafter, the Committee desired to know the specific reasons for repeated and inordinate delays in laying the documents of the said IIITs. The representative of the Ministry submitted that the IIIT, Chittoor was established under the Indian Institute of Information Technology (Public-Private-Partnership) Act, 2017 and its Director was appointed in July, 2018. The work related to preparation of Annual Reports and Audited Accounts of the IIIT, Chittoor was started in August, 2018 after shifting to their permanent campus. The COVID pandemic was also one of the reasons for the delays of laying the documents and for getting the documents translated in Hindi version was also another reason for the delays. The representative of the Ministry also apprised the Committee, the remedial measures taken by them to ensure timely laying of the requisite documents of the IIIT, Chittoor.

6. The Committee was also apprised that an online portal has been introduced by the Ministry. The IDs have been given to all the Institutions. All the Institutions have been instructed to update the position regarding finalisation of Annual Accounts at each stage so the Ministry could individually monitor these Institutions.

7. The Chairperson, thereafter, thanked the representatives of the Ministry of Education (Department of Higher Education), the IIITs for their free and frank views.

The witnesses then withdrew.

A copy of the verbatim proceedings of the sitting has been kept.

The Committee then adjourned.

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**The Extracts of the Minutes of the \_\_\_ sitting of the Committee on Papers Laid on the Table (2022-2023).**

The Committee sat on Wednesday, 05<sup>th</sup> April, 2023 from 15:00 hours to 16:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

***Present***

Shri Girish Chandra - ***Chairperson***

***Members***

***(Lok Sabha)***

16. Shri Shafiqur Rahman Barq
17. Dr. A. Chellakumar
18. Choudhary Mehboob Ali Kaiser
19. Smt. Aparupa Poddar
20. Shri T.N. Prathapan
21. Shri Sellaperumal Ramalingam
22. Shri Saptagiri Sankar Ulaka
23. Shri Devendrappa Y.

***Secretariat***

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of 3 original and 9 Action-taken draft Reports and oral evidence of the representatives of the (i) Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) and the (ii) Ministry of Heavy Industries.

3. Thereafter, the Committee took up the following three draft Reports and nine Action taken Reports for consideration and adoption:-

**(i) Delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Chittoor under the administrative control of the Ministry of Education (Department of Higher Education**

(ii)	X	X	X	X	X;
(iii)	X	X	X	X	X;
(iv)	X	X	X	X	X.
(v)	X	X	X	X	X;
(vi)	X	X	X	X	X;
(vii)	X	X	X	X	X X;
(viii)	X	X	X	X	X X.
(ix)	X	X	X	X	X.
(x)	X	X	X	X	X.
(xi)	X	X	X	X	X.
(xii)	X	X	X	X	X X.

The above mentioned three draft Reports and nine Action taken Reports were unanimously adopted by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

4-7. X X X X X

The Committee then adjourned.

*(A Copy of the verbatim proceedings of the sitting is kept.)*

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